

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No. 403
CP/95/ND/2024

IN THE MATTER OF:

Naresh Kumar Bhalla	...	Applicant
Versus		
Ansal Properties & Infrastructure Pvt Ltd	...	Respondent

Under Section 73 (4).

Order delivered on 30.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner :
For the Respondent : Sr. Adv. P. Nagesh, Adv. Mahima Shekhawat,

ORDER

Ms. Mahima Shekhawat, Learned Counsel for the respondent has submitted that they have received the copy of the application and seeks some time to file reply. Learned Counsel for the applicant has submitted that on receipt of reply, they want to file rejoinder. Let reply be filed within seven working days and rejoinder be filed within seven working days on receipt of copy of the reply. Let this matter be posted to 15.07.2024.

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)